

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF YASHWANT SUGAR AND POWER PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Yashwant Sugar and Power Private Limited
2.	Date of Incorporation of Corporate Debtor	19 th June 2012
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Pune
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U15422PN2012PTC143740
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Plot No. 350, Vasant Market Yard Sangli, Sangli MH 416416
6.	Insolvency Commencement Date in respect of Corporate Debtor	16 th December 2022
7.	Estimated date of closure of Insolvency Resolution Process	14 th June 2023 (180 days from the Insolvency Commencement date i.e. 16 th December 2022)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP-P01463/2018-19/12338
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat No. 402, Building No. 23E, Palazzo CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076 Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: Unit No. 101, Kanakia Atrium – 2, Cross Road ‘A’, Chakala MIDC, Andheri East, Mumbai - 400059 Email Id: cirp.vsppl@rirp.co.in
11.	Last date for submission of claims	30th December 2022 (Copy of order issued by Hon’ble NCLT, Mumbai Bench in Company Petition (IB) No. 680/MB/2021 was uploaded on the NCLT portal on 16th December 2022)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised	Not Applicable


	Representative of creditors in a class (Three names for each class)	
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Yashwant Sugar and Power Private Limited** on 16th December 2022. The creditors of **Yashwant Sugar and Power Private Limited** are hereby called upon to submit their claims with proof on or before 30th December 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.




Kamal Kishor Gurnani

Date: 19th December 2022
Place: Mumbai

Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P01463/2018-19/12338
Authorization for Assignment valid till 14th December 2023